IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

IB-86/ND/2018

In the matter of:

Oriental Bank of Commerce

....PETITIONER

Vs.

Mount Shivalik Industries Limited & Ors.

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 30.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Kailash Sharma, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

ORDER

Learned Counsel for the Petitioner is present and moves this Petition. In relation to the dispatch of an advance of the application along with annexure, it is represented by the Ld. Counsel for the petitioner that at page Nos.202, proof of dispatch has been duly filed.

Perusal of the same discloses that an advance copy of the petition/appeal along with annexure has been dispatched on 17.1.2018 'By Post'. However, the Tracking report and the actual service of application is not available. Further, from the perusal of the Form, written communication in relation to the Interim Resolution Professional at Clause No.6 (Page-82) shows that disclosure as required to be made by the IRP has not been made.

In the circumstances, the petitioner is directed to obtain the full disclosure in Form-2 in relation to the IRP within a period of one week. The Tracking report in relation to the advance copy of the application to the Corporate Debtor shall also be filed. Post the matter after 10 days.

List on 13.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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